

**TELECOM REGULATORY AUTHORITY OF INDIA**

**TRAI notifies amendment to the Tariff Order for Analogue Cable TV systems**

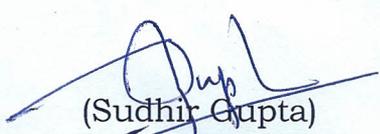
**New Delhi, the 31<sup>st</sup> December, 2014:-** TRAI today notified the Telecommunication (Broadcasting and Cable) Services (Second) Tariff (Thirteenth Amendment) Order, 2014 applicable for non-addressable (analogue cable TV) systems.

2. The salient features of this Tariff Order are:

- The Authority had decided to allow for inflationary linked adjustment of 27.5% in two installments vide Tariff Amendment Order dated 31<sup>st</sup> March 2014. The first installment of 15% was allowed w.e.f. 1<sup>st</sup> April 2014. Now, through this Tariff Amendment Order, w.e.f. 1<sup>st</sup> January 2015, the balance inflation linked hike has been allowed, both at the retail and wholesale levels.
- Ceilings for retail tariff have been prescribed on pan-India basis depending upon the number of pay and free-to-air (FTA) channels provided. The ceilings are Rs. 117 per month for minimum of 30 FTA channels; Rs 234 per month for minimum 30 FTA channels and up to 20 pay channels; and Rs. 292 per month for minimum 30 FTA channels and more than 20 pay channels;
- At the wholesale level, price ceilings to continue, subject to inflationary adjustments allowed from time to time;

3. This Tariff Order is expected to rationalise retail tariff ceilings and simplify its implementation.

4. Full text of the notifications is available on TRAI website [www.trai.gov.in](http://www.trai.gov.in).

  
(Sudhir Gupta)  
Secretary, TRAI